

MR. SPEAKER: That is all right.

SHRI B. P. MANDAL (Madhe-pura): Sir, I want to draw attention to the unfortunate incident in Bihar. The situation is getting worse. You had given a commitment to the House, but it is not coming up although two or three days have passed. So I want to remind you again and draw attention to the unfortunate state of Bihar. You have said you will allow a Calling Attention notice, but it has not yet come up; and the situation is getting worse and worse.

12.31 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT, CERTIFIED ACCOUNTS ETC. OF INTERNATIONAL AIRPORTS AUTHORITY AND STATEMENT FOR DELAY

THE MINISTER OF TOURISM AND CIVIL AVIATION (**SHRI PURUSHOTTAM KAUSHIK**): I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1976-77, under sub-section (2) of section 25 of the International Airports Authority Act, 1971.

(2) A copy of the Certified Accounts (Hindi and English versions) of the International Airports Authority of India for the year ended 31st March, 1977 together with the Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) and (2) above.

[Placed in Library. See No. LT-1820/78].

MR. SPEAKER: Shri Arif Beg.

SHRI SAUGATA ROY (Barrack-pore): Sir I have a point of order in

regard to Item 3 of the List of Business. I have given notice to you also. This Export Inspection Council and Agencies is presenting its Report for 1975-76, after two years have already passed. There are serious allegations of corruption against the Export Inspection Council and Agencies and its Director Mr. Mazumdar. Two years later, the Minister is laying the paper on the Table of the House: he has to come forward with an explanation or reason as to why this delay is being caused in submitting the Report of the Export Inspection Council and Agencies. I beg of you, please do not allow him to lay the paper on the Table of the House till he comes forward with an explanation as to why this delay has occurred. Two years have passed since 1976 March, and their financial year has ended. There is so much of corruption or allegations of corruption against the Export Inspection Council: you cannot allow him to lay it. The Rules specify that if the Minister makes an unreasonable delay in laying a paper on the Table of the House, he should come forward with a reasonable explanation—and I had given you notice before 10 O' clock on this subject. Sir it is my humble prayer to you, don't allow the paper to be laid on the Table of the House till the Minister comes forward with an explanation as to why the delay has occurred. There is corruption rampant in the organisation. The Rules say that he cannot lay them unless he comes forward with a reasonable explanation.

MR. SPEAKER: Mr. Minister, what is the explanation for the delay?

वाणिज्य तथा नागरिक पूंति और सहकारिता मंत्रालय में राज्य मंत्री (श्री आरिफ बेग) : अध्यक्ष महोदय, मैं आपको यह सूचना देता हूँ कि बैंक हिन्दी वर्गन करने में कुछ डिफिकल्टी थी, इसीलिये यह डिले हुई है।